

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 1492 of 2020

Petitioner :- Guria Swayam Sevi Sansthan

Respondent :- State Of U P And Another

Counsel for Petitioner :- Raj Kumar Kesari

Counsel for Respondent :- C.S.C.

Hon'ble Govind Mathur,Chief Justice
Hon'ble Piyush Agrawal,J.

This petition for writ is preferred to have an appropriate writ, order or direction for respondents to insure establishment of more special courts in each and every districts of the State of Uttar Pradesh to adjudicate trials under Immoral Traffic (Prevention) Act, 1956.

According to the petitioner, human trafficking in the State of Uttar Pradesh is on rise but due to lack of courts, no adequate steps have been taken to combat such trafficking. The submission is supported by placing on record several official documents as well as the studies made by different non-governmental organizations.

Learned counsel has also brought to our notice that even during the period of Covid-19 restrictions, such trafficking is rampanted. A complete study made by the United Nations Office on Drugs and Crimes has also placed on record wherein Chapter- 6A relates human trafficking and its impact in different states of the country.

Having considered all facts stated in the petition for writ and the documents annexed thereto, we deem it appropriate to have response from the State.

Let this petition for writ be listed on 18th January, 2021. The respondent-State in the meanwhile may file a counter affidavit to the petition for writ.

Order Date :- 7.12.2020

Rameez

(Piyush Agrawal,J.) (Govind Mathur,C.J.)